

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
CP No. (IB)- 76/9/JPR/2018  
Under Section 9 of IBC, 2016

**In the matter of:**

**Manu Vashishth**

**...Operational Creditor**

**Versus**

**Nitya Hotels Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Abhishek Bhardwaj, Adv.  
Manu Vashishth, in person

For the Corporate Debtor : Mahima Kirori, Adv.

**ORDER**

Heard Mr. Abhishek Bhardwaj, Adv. for the Petitioner/ Operational Creditor. Mr. Manu Vashishth, present in person. Ms. Mahima Kirori, Adv. appearing on behalf of the Respondent/ Corporate Debtor. It has been submitted by the Learned Counsel for the Petitioner that he seeks permission to withdraw this application and to avail efficacious remedy under law. Permission granted. CP No. (IB)- 76/9/JPR/2018 is dismissed as withdrawn.

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(Prasanta Kumar Mohanty)  
Technical Member

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(Deep Chandra Joshi)  
Judicial Member

September 02, 2022  
VG